

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016**

**Dated: 27<sup>th</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**M/s HINDALCO Industries Ltd.**

**.... Appellant(s)**

**Vs.**

**Kerala State Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Vanita Bhargava  
Mr. Abhisar Bairagi

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

Mr. P. V. Dinesh  
Ms. Arushi Singh for R-2

Mr. Abraham C. Mathews  
Ms. Nisha Rajen Shonker for R-3

**ORDER**

Learned counsel for respondent No.3 seeks three weeks more time to file reply. He may take steps to file the same on or before 19.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **12.02.2018.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/tpd*